

PUBLIC NOTICE

Notice is hereby given to the Public that, Mr.M.Chandrasekar, S/o. Mr.Marimuthu, residing at No. 31 and 33, Prince Village I, Ilaya Street, Tondiarpet, Chennai 600081 is the present owner of flat No.101, Block No.A3, Prince Village Apartments, No.31 and 33, Ilaya Street, Tondiarpet, Chennai - 600081 has, misplaced Additional Parent Sale Deed registered with Original Sale Deed dated 17-02-2010, registered as Doc.No.1709/2010 in the office of Sub Registrar, Royapuram executed in favour of erstwhile owner Mr.N.Madhar on 20.04.2021, while taking to Xerox shop at Tondiarpet from his house.

All persons claiming possession of the Additional Parent Sale Deed registered with Original Sale Deed dated 17-02-2010, registered as Doc.No.1709/2010 in the office of Sub Registrar, Royapuram having any interest in the said property or any part thereof are hereby required to make the same known to the undersigned at this office with relevant documents and proof within 10 days from the date of this publication, failing which my client shall be at liberty to proceed further without any let or hindrance and reference to such claim and the same, if any, shall be considered as waived.

C.Srinivasan, Advocate, No.5/40, F.M.Plaza, 3rd Floor, Backer Street, Chennai-600001. Date: 21.04.2021 Cell no. 9940698853.

EAST COAST RAILWAY

'E' PROCUREMENT SYSTEMS

The following tenders have been uploaded on website : www.ireps.gov.in

TENDER NOTICE No. PCMI/EP/2021-22/37, Dt.16.04.2021

- 01 Tender No. 07218669 : Short**
Description of Item : PVC Flooring Sheet, **Quantity:** 2990 Nos.
- 02 Tender No. 05215110 : Short**
Description of Item : Underground Railway Jelly filled 06 Quad cable, **Quantity:** As per TS.
- 03 Tender No. 07214260 : Short**
Description of Item : Flexible PVC flooring sheets, **Quantity:** 650 Nos.
- 04 Tender No. 04205061 : Short**
Description of Item : Fabricated & galvanized steel structures, **Quantity :** As per TS.
- 05 Tender No. 02211127 : Short**
Description of Item : 15 KJ high capacity side buffer assly, **Quantity :** 122 Nos.
- 06 Tender No. 04211067 : Short**
Description of Item : DC Motor (BLDC) ceiling fan, **Quantity:** As per TS.
- 07 Tender No. 02211377 : Short**
Description of Item : Elastic Ring (Aclathan Ring), **Quantity :** 100 Nos.
- 08 Tender No. 02215499 : Short**
Description of Item : Printer circuit Board type PPB 622 B01, **Quantity :** 38 Nos.
- 09 Tender No. 02211368 : Short**
Description of Item : Microprocessor for WAG-7, **Quantity :** 21 Set.
- 10 Tender No. 02211140 : Short**
Description of Item : Contact segment assly. of reverser T-type, **Quantity :** As per TS.
- 11 Tender No. 03211050 : Short**
Description of Item : Knuckle (HTE), **Quantity :** 1656 Nos.
- 12 Tender No. 03211156 : Short**
Description of Item : 4.5 KG Battery Charger, **Quantity:** 45 Nos.
- 13 Tender No. 03214315 : Short**
Description of Item : Kit for constant contact PU side bearer Pad, **Quantity :** 900 Set.
- 14 Tender No. 03215004A : Short**
Description of Item : Set of Seats & Berths, **Quantity:** As per TS.
- 15 Tender No. 03211060 : Short**
Description of Item : Draft gear arrangement, **Quantity:** 507 Nos.
- 16 Tender No. 03211794 : Short**
Description of Item : Hydraulic Shock absorber, **Quantity:** 900 Nos.

Tender Opening Date : 27.04.2021 (For SI. No. 01), **03.05.2021** (For SI. No. 02, 03 & 04), **10.05.2021** (For SI. No. 05, 06 & 07), **13.05.2021** (For SI. No. 08), **17.05.2021** (For SI. No. 09 & 10), **18.05.2021** (For SI. No. 11 & 12), **20.05.2021** (For SI. No. 13), **26.05.2021** (For SI. No. 14), **27.05.2021** (For SI. No. 15), **10.06.2021** (For SI. No. 16).

Regarding detailed notice EMD, Purchase restrictions and detailed tender conditions, please visit Website : www.ireps.gov.in and www.eastcoastrail.indianrailways.gov.in

Principal Chief Materials Manager, PR - 36/M/21-22, Bhubaneswar

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH, AT CHENNAI CP/17/CHE/2021

In the matter of the Companies Act, 2013, AND in the matter of Sections 230 to 232 of the Companies Act, 2013, AND in the matter of M/s. Visionary RCM Infotech (India) Private Limited ("Petitioner/ Transferor Company"); AND in the matter of M/s. Coditech Software Solutions India Private Limited ("Transferee Company") and their respective shareholders and creditors

M/s. Visionary RCM Infotech (India) Private Limited, a company incorporated under the provisions of the Companies Act, 1956, having its registered office at 35/16, Giri Road, T Nagar, Chennai, Tamil Nadu, 600017. Represented by its Authorized Representative Meena Srinath

... Petitioner/Transferor Company

NOTICE OF PETITION

A petition under Sections 230 to 232 of the Companies Act, 2013 (the "Petition") seeking an order for sanctioning the Scheme of Amalgamation of M/s. Visionary RCM Infotech (India) Private Limited ("Petitioner/ Transferor Company") with M/s. Coditech Software Solutions India Private Limited ("Transferee Company") and their respective shareholders and creditors (the "Scheme") was presented by the Petitioner on 30.12.2020 and the same is fixed for hearing before the Chennai Bench of the National Company Law Tribunal on 06.05.2021.

Any person desirous of supporting or opposing the Petition should send to M/s. Arun Karthik Mohan, Advocate of the Petitioner (the "Advocate"), at the address mentioned below, a notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Advocate not later than two days before the date fixed for hearing the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice.

A copy of the Petition will be furnished by the undersigned, to any person requiring the same, free of charge.

Dated at Chennai on this 22/04/2021.

M/s. Arun Karthik Mohan Advocate for the Petitioner No. 1, Jagadambal Colony 2nd Street, Royapettah, Chennai - 600 014.

FORM A PUBLIC ANNOUNCEMENT [Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF AD MART PRIVATE LIMITED

Relevant particulars	
1. Name of the corporate debtor	AD Mart Private Limited
2. Date of incorporation of corporate debtor	12th May 1998
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Chennai, Tamil Nadu
4. Corporate identity number / limited liability identification number of corporate debtor	U74300TN1998PTC040474
5. Address of the registered office and principal office (if any) of corporate debtor	41, Thiruvengadam Street, Mandaveli, Chennai - 600028, Tamil Nadu
6. Insolvency commencement date in respect of corporate debtor	Date of Order : 18th January 2021 Date of receipt of Order : 20th April 2021
7. Estimated date of closure of insolvency resolution process	16th October 2021, being 180 days from the date of commencement of resolution process
8. Name, address, email address and the registration number of the interim resolution professional	Name: M. Jayasree Address: 1A, Saffron Krishna Kutiyi, No. 49, Bharathi Park 7 th Cross, Coimbatore : 641011, Tamilnadu. Email ID : jayashree_muralidharan@yahoo.co.uk Registration no: IBBI/PA-001/IP-P00733/2017-2018/11236
9. Address and e-mail of the interim resolution professional, as registered with the Board	Same as above
10. Address and e-mail to be used for correspondence with the interim resolution professional	Name: M. Jayasree Address: 1A, Saffron Krishna Kutiyi, No. 49, Bharathi Park 7 th Cross, Coimbatore : 641011, Tamilnadu. Email ID : jayashree_muralidharan@yahoo.co.uk 4th May 2021
11. Last date for submission of claims	4th May 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at :	Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Ad Mart Private Limited on 18th January 2021. The Order was served on the Interim Resolution Professional on 20th April 2021.

The creditors of Ad Mart Private Limited are hereby called upon to submit their claims with proof on or before 4th May 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The relevant forms are available on the website www.ibbi.gov.in of the Insolvency and Bankruptcy Board of India.

Submission of false or misleading proofs of claim shall attract penalties.

M. Jayasree
Interim Resolution Professional
IBBI/PA-001/IP-P00733/2017-2018/11236
Place: Coimbatore
Date : 21st April 2021.

NOTICE AND ADVERTISEMENT OF NOTICE OF MEETING OF EQUITY SHAREHOLDERS AND UNSECURED CREDITORS

FORM NO. CAA. 2

[Pursuant to Section 230(3) of Companies Act, 2013 and Rules 6 and 7 of Companies (Compromises, Arrangements and Amalgamations) Rules, 2016]

IN THE MATTER BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, DIVISION BENCH-AT CHENNAI C.AA/7/CHE/2021

PURSUANT TO SECTIONS 230 TO 232 AND OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013 AND RULES FRAMED THEREUNDER AND IN THE MATTER OF SCHEME OF AMALGAMATION OF WINVEST HOLDINGS (INDIA) PRIVATE LIMITED ("TRANSFEROR COMPANY") WITH OPC ASSET SOLUTIONS PRIVATE LIMITED ("TRANSFeree COMPANY") AND THEIR RESPECTIVE SHAREHOLDERS

Winvest Holdings (India) Private Limited, a company incorporated under the Companies Act, 1956 having its Registered Office at Door No 5, Alsa Tower, No 186/187, 7th Floor, Poonamallee High Road, Kilpauk, Chennai-600010 (CIN:U65993TN2009PTC056091)

OPC Asset Solutions Private Limited, a company incorporated under the Companies Act, 1956, having its Registered Office Door No 5, Alsa Tower, No 186/187, 7th Floor, Poonamallee High Road, Kilpauk, Chennai-600010 (CIN:U72900TN2005PTC056584)

ADVERTISEMENT OF NOTICE OF THE MEETINGS OF EQUITY SHAREHOLDERS AND UNSECURED CREDITORS OF WINVEST HOLDINGS (INDIA) PRIVATE LIMITED AND OPC ASSET SOLUTIONS PRIVATE LIMITED

Notice is hereby given that by an order dated 12th April, 2021 (the "Order"), the Hon'ble National Company Law Tribunal, Division Bench, Chennai ("Tribunal") has directed that separate meetings of the equity shareholders and unsecured creditors of Winvest Holdings (India) Private Limited and OPC Asset Solutions Private Limited respectively be held for the purpose of considering, and if thought fit, approving with or without modification, the proposed Scheme of Amalgamation of Winvest Holdings (India) Private Limited ("Transferor Company") with OPC Asset Solutions Private Limited ("Transferee Company") and their respective shareholders as per Section 230 to 232 of the Companies Act, 2013 (hereinafter referred to as "Scheme").

In compliance with the Order and as directed therein, further notice is hereby given that separate meetings of the equity shareholders of Transferor Company and Transferee Company and separate meetings of unsecured creditors of Transferor Company and Transferee Company will be convened and held as follows:

SR.	CLASS OF MEETING	DATE	TIME	PLACE OF MEETING
1.	Equity Shareholders of the Transferor Company	28th May, 2021 (Friday)	10:00 A.M	The Rain Tree, 636 Annasalai, Teynampet, Chennai 600035
2.	Unsecured Creditors of the Transferor Company		11:00 A.M	The Rain Tree, 636 Annasalai, Teynampet, Chennai 600035
3.	Equity Shareholders of the Transferee Company		12:00 P.M	The Rain Tree, 636 Annasalai, Teynampet, Chennai 600035
4.	Unsecured Creditors of the Transferee Company		02:00 P.M	The Rain Tree, 636 Annasalai, Teynampet, Chennai 600035

The equity shareholders and the unsecured creditors of the Transferor Company and the Transferee Company are requested to attend the respective meetings at the time and place mentioned above.

Copies of the Scheme, and of the statement under section 230(3) and 102 of Companies Act, 2013 read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 can be obtained free of charge at the registered office address of Transferor Company and Transferee Company situated at Door No 5, Alsa Tower, No 186/187, 7th Floor, Poonamallee High Road, Kilpauk, Chennai-600010, Tamil Nadu, India.

Persons entitled to attend and vote at the respective meetings, may vote in person or by proxy or through authorized representatives, provided that all proxies in the prescribed form and necessary resolutions are deposited at the registered office and mentioned above or scanned copies of which are sent via e-mail to companysecretary@winvest.co.in (Transferor Company) / companysecretary@opc.co.in (Transferee Company) respectively not later than 48 hours before the respective meetings.

Forms of proxy are available at the registered office of the Transferor Company and the Transferee Company.

The Tribunal has appointed Ms. R.V. Yajura Devi, Advocate, and in her absence, Mr. Shyam Sunder Chandrasekharan, director of the Transferor Company as the Chairman of the meetings of the equity shareholders and unsecured creditors of the Transferor Company.

The Tribunal has appointed Ms. R.V. Yajura Devi, Advocate, and in her absence, Mr. R. Venkatesan, director of the Transferee Company as the Chairman of the meetings of the equity shareholders and unsecured creditors of the Transferee Company.

The Tribunal has appointed Ms. Nithya Pasupathy, Practising Company Secretary, as the Scrutiniser for all aforesaid meetings.

The abovementioned Scheme, if approved at the relevant meetings, will be subject to the subsequent approval of the Tribunal.

Dated this 22nd day of April, 2021.

Sd/-
Ms. R.V. Yajura Devi, Advocate,
Chairman appointed for the meetings

mahindralifespaces.com

Mahindra Integrated Township Limited

Registered Office: Administrative Block, Central Avenue, Mahindra World City, Chengelpet, Kancheepuram, Tamilnadu- 603002, INDIA
CIN: U74140TN1996PLC068288, T +91 44 49400000 F +91 44 49400032
Email ID: shah.ankit3@mahindra.com

STATEMENT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE SIX MONTHS AND YEAR ENDED 31ST MARCH, 2021

₹ in Lakhs

Particulars	Six Months Ended		Year Ended	
	31.03.2021 Audited	31.03.2020 Audited	31.03.2021 Audited	31.03.2020 Audited
1 Income from Operations	1,596.32	52.76	1,651.80	143.62
2 Net Loss for the period/year before tax before Exceptional items	397.79	(767.65)	(304.43)	(1,334.56)
3 Net Loss for the period/year before tax after Exceptional items	397.79	(767.65)	(304.43)	(1,334.56)
4 Net Loss for the period/Year before Tax	397.79	(767.65)	(304.43)	(1,334.56)
5 Net Loss for the period/Year after Tax	256.59	(565.66)	(216.00)	(949.95)
6 Total Comprehensive Loss for the period/Year	266.71	(572.73)	(205.88)	(957.02)
7 Paid up equity share capital	5,000.00	5,000.00	5,000.00	5,000.00
8 Reserves excluding revaluation reserves	1,107.35	1,513.23	1,107.35	1,513.23
9 Net worth	6,600.85	6,806.73	6,600.85	6,806.73
10 Paid up debt capital/outstanding debt	10,012.88	9,381.60	10,012.88	9,381.60
11 Outstanding redeemable preference shares	-	-	-	-
12 Debt equity ratio	1.63	1.43	1.63	1.43
13 Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations)				
1. Basic:	0.51	(1.12)	(0.43)	(1.88)
2. Diluted:	0.51	(1.12)	(0.43)	(1.88)
14 Capital Redemption Reserve	43.50	43.50	43.50	43.50
15 Debenture redemption reserve	450.00	250.00	450.00	250.00
16 Debt Service Coverage Ratio	0.43	(0.68)	0.06	(0.17)
17 Interest Service Coverage Ratio	1.86	(0.84)	0.55	(0.68)

Notes

- The financial results have prepared in accordance with the Indian Accounting Standards (Ind-AS) as prescribed under section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and also read with Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended and circular no CIR/IMD/DFI/69/2016 dated 10th August, 2016 and other accounting principles generally accepted in India.
- The above financial results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meetings held on 20th April, 2021. The Statutory Auditors of the company have carried out audit of the aforesaid results.
- The above is an extract of the detailed format of half yearly/annual financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the half yearly/annual financial results are available on the website of the Stock Exchange i.e., www.bseindia.com.
- For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange i.e., www.bseindia.com.
- Previous period / year figures have been regrouped / reclassified where found necessary, to conform to current period / year classification.

For and on behalf of the board
Mahindra Integrated Township Limited

Sd/-
Vimal Agarwal
Director
Place: Mumbai
Date: 20th April, 2021

E- AUCTION SALE NOTICE

(Under Regulation 32 & 33 of IBBI(Liquidation Process) Regulations, 2016
Stride Autoparts Limited (Under Liquidation) (SAL)
CIN: U34300DL2010PLC210810

Liquidator of SAL hereby invites Eligible Bidder(s) for participation in E- Auction Sale of Assets of SAL, listed herein, on "As is Where is, Whatever There is & Without Recourse" basis as per the schedule listed herein & as per the conditions & Process listed in bid document which can be downloaded from <https://ncltauction.auctiontiger.net>

DESCRIPTION OF ASSETS	RESERVE PRICE (Rs. Crores)	EMD(10%) (Rs. Crores)	Incremental Bid (Rs. Lacs)
Leasehold Industrial Property (Immovable) Industrial Property Bearing Plot No. SP-255, in Industrial Area Kehrani (Bhiwadi Extension), District Alwar Rajasthan). Plot Area measuring 59693.25 Sq. Mtr.Total Built up Area of Industrial Property 2,58,625 Sq. ft and the Built up area is consist of two working Shed, two Cooling area Building, 2 Guard Room, Basement, Canteen & Lab, Switch Yard Panel Room, Control Room, Office Area and other amenities like wash room, water tanks, Open Tank etc. Entire Plant & Machinery of Plant site of SAL at Plot No. SP-255, in Industrial Area Kehrani (Bhiwadi Extension), District Alwar Rajasthan). Used in manufacturing of parts and accessories for motor vehicles and their engines like brakes, gear, boxes, axles, road wheels, suspension shock absorbers, radiators, silencers, exhaust pipes, steering wheels, steering column, steering boxes and other parts & Accessories N.E.C.	60.00 (Rupees Sixty Crores Only)	6.00 (Rupees Six Crores Only)	25.00 (Rupees Twenty Five Lacs Only)

Site Visit & Discussion Meeting on 26th April, 2021, from 11:00 A.M. to 04:00 P.M.
Last Date of Document Submission upto 28th April, 2021 Till 05:00 P.M.
Last Date & Time of EMD Submission Upto 01st May, 2021 till 05:00 P.M.
Date/Time of E-Auction - Date: 04th May, 2021 from 02:00 P.M. to 05:00 P.M.
Interested Applicants are required to deposit EMD amount either through NEFT/RTGS in the EMD A/C No. 03881100065273 in the name of Beneficiary "Stride Autoparts. Ltd. (Under Liquidation)", Name of the Bank:- Punjab And Sind Bank, IFSC CODE: PSIB0000388, Branch : Nehru Place, New Delhi.
* The complete details of the Land & Building and Plant & Machinery can be sought after signing the confidentiality undertaking with the Liquidator.
* Interested Applicants are advised to refer the Bid Documents and Submit the complete Bid Documents along with proof of deposit of EMD in hard copy to the Liquidator and upload on E- Auction Website <https://ncltauction.auctiontiger.net>

Pankaj Khatlan (Liquidator)
In the Matter of Stride Autoparts Ltd.
Regn. No. IBBI/PA-002/IP-N00010/2016-17/10014
Reg. Add.: K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, Delhi-110048.
Date: 22.04.2021
Place: New Delhi
Email: liquidator@strideautoparts@gmail.com, ippankajkhatlan@gmail.com
Contact No. - 9999883792 & 9310201908

GOLD AUCTION NOTICE

GSTN - 33AABCT0343B125

Registered Office: 2nd Floor, Muthoot Chambers, Banerji Road, Kochi - 682 018, Kerala, India. CIN: L65910KL1997PLC011300, Ph: +91 484 2396478; 2394712. Fax: +91 484 2396506. Email: mails@muthootgroup.com. Website: www.muthootfinance.com

Notice is hereby given for the information of all concerned that Gold Ornaments pledged with under mentioned branches of the company, which were overdue for redemption and which have not been redeemed so far in spite of repeated notices, will be auctioned at the concerned branches on **30.04.2021 at 10.00 AM**. In any case if the auction could not be conducted on the above said date, the Auctioneer is having the right to postpone the auction to following 2nd auction dates or on subsequent dates at given centers without any further notice. Any change in auction date will be published at the place of auction.

2nd Auction Date: 11.05.2021, 10:00 AM Auction Centre: Muthoot Finance Ltd, 1065, MunnusamySalai , Kk Nagar, Chennai -78 (Chennai District)

Spurious / Low Quality Accounts details:- ALAPPAKKAM - (TN)(5049)- MSL- 160, CHENNAI PERAMBUR MPM ROAD(2681)- MSL- 8926, CHENNAI - ADAYAR THIRUVALLUVAR SALAI(3083)- MSL- 11273, CHENNAI - AMBATTUR(0561)- MSL- 31523, CHENNAI - CHINMAYA NAGAR(0867)- BTN- 18, CHENNAI - KOLATHUR(0557)- IPL- 384, MSL- 32989, CHENNAI - MADURA-VOYAL(4200)- MSL- 3630, CHENNAI - WEST MAMBALAM(1486)- BTB- 41, CHENNAI- ANNA NAGR WEST(1471)- MSL- 16030, CHENNAI- CHOOLAIMEDU(1749)- BTN- 41, MSL- 38827, NCA- 7, CHENNAI- KILPAUK(1409)- MSL- 12745, CHENNAI NUNGAMBAKKAM(4315)- MSL- 5154, MSL- 6441, CHENNAI -VYSARPADI SHARMA NAGAR(2080)- SML- 345, CHENNAI-EL-DAMS ROAD(2066)- MSL- 12591, MAL- 3896, MSL- 13873, CHENNAI-KEELKATTALAI(1557)- MML- 824, CHENNAI-KELAMBAK-KAM(3022)- MSL- 6800, CHENNAI-KK NAGAR(4049)- MSL- 5172, CHENNAI-KODAMBAKKAM(1472)- MSL- 8186, CHENNAI-KOTTURPURAM(2599)- MSL- 8074, CHENNAI-OTTERI(1842)- MSL- 15232, 15376, 15410, MSL- 16348, CHENNAI-PA-LAVAKKAM(3987)- MSL- 6486, CHENNAI-PERUNGUDI(1496)- MSL- 12652, CHENNAI-PURUSAWALKAM(1403)- MSL- 16469, CHENNAI-VALASARAVAKKAM(1567)- MAL- 4355, CHENNAI-VETTUVAKKENI(3930)- MAL- 4457, MSL- 8156, KODAMBAKKAM - ARCTO ROAD(3544)- MSL- 8445, PERIYAMET - (TN)(5045)- MSL- 96, PUZHAI - (TN)(5101)- MSL- 183,

2nd Auction Date: 12.05.2021, 04:00 PM Auction Centre: Muthoot Finance Ltd, No.289, CTH Road, First Floor, Avadi, Chennai-600054 (Tiruvallur District)

Spurious / Low Quality Accounts details:- CHENNAI - IYYAPPANTHANGAL(4411)- MSL- 3725, CHENNAI - PONNERI - THAIMAN STREET(3676)- MSL- 8049, CHENNAI-THIRUNINDRAVUR(2992)- MAL- 5427, GUMMIDIPOONDI-(TN)(2724)- NCA- 3, MINIJUR(TN)(1798)- MSL- 11874, PERIYAPALAYAM - (TN)(4771)- MSL- 2419, PONNERI- TALUK OFFICE ROAD(2029)- BTN- 82, REDHILLS(0640)- MSL- 61229, THIRUVALLORE(1289)- MSL- 17907,

2nd Auction Date: 12.05.2021, 10:00 AM Auction Centre: Muthoot Finance Ltd, no 43/22 KalagnarNedusalan New Perungalathur (Chengalpeta District)

Spurious / Low Quality Accounts details:- CHENGALPET(0588)- BTN- 38, CHENNAI - GUDUVANCHERRY(0549)- MSL- 29087, MAMALLAPURAM-(TN)(2885)- MSL- 8197,

2nd Auction Date: 11.05.2021, 04:00 PM Auction Centre: Muthoot Finance Ltd, no.177, Kundrathur Main Road, Mangadu (Kancheepuram District)

Spurious / Low Quality Accounts details:- CHENNAI - MEDAVAKKAM(0766)- MSL- 31809, 32704, CHENNAI-THIRUVANMI-YUR(2448)- MSL- 9250, 9926,

Note: Customers can release the gold ornaments before the auction date (30.04.2021).

Note: Bidders are requested to produce Identity Card/ Pan Card No/ GST Certificate.

(In case Registered Dealers) Successful bidders should transfer the full auction amount by RTGS.

For Muthoot Finance Ltd,
S.Vijayaragavan, Advocate,
Plot No.62,G1,Sri meenakshiamman Flats,
R.R Nagar 2nd Street, Srinivasapuram,
Iyyappanthangal, Chennai-600056
Place: Chennai
Date: 22.04.2021

